

IN THE COURT OF SH. AMITABH RAWAT,  
ADDITIONAL SESSIONS JUDGE-03  
(SHAHDARA), KARKARDOOMA COURT, DELHI

**CNR No. DLSH01-00888-2020**

SC No. 132-2020)  
FIR No. 22-2020  
PS- Crime Branch

**State Vs. Sharjeel Imam**

06.06.2022

Present: Sh. Amit Prasad, Ld. Special Public Prosecutor for the State  
alongwith I.O/ACP Umesh Barthwal, Inspector Vijay Kumar  
and SI Rohit.

Accused Sharjeel Imam has been produced from JC with Ld.  
Counsel Sh. Talib Mustafa, SH. Kartik Venu and Ms. Swati Khanna.

Summons to PW Sh. Pritish Kaushik, Manager Airtel Express  
(Airtel store), Chief Proctor, JNU, Mohd. Wasim Ali, Chief Proctor, Aligarh Muslim  
University, MHCM/HC Ravinder and Jatin Saini and notice to IO/ACP Umesh  
Barthwal received back as served.

PWs-Sh. Pritish Kaushik, Chief Proctor, JNU alongwith Ld. Counsel  
Sh. Satender Kumar Singh and Sh. Sunil Kumar Pandey, Mohd. Wasim Ali, Chief  
Proctor, Aligarh Muslim University, IO/ACP Umesh Barthwal and MHCM/HC  
Ravinder are present.

Ld. Counsel for the accused submits that in view of the orders  
passed by Hon'ble Supreme Court of India in Writ Petition (Civil) No. 682/2021  
and others, the criminal trial in respect of offence u/s. 124 A IPC have been  
stayed vide order dated 11.05.2022.

Ld. Special Public Prosecutor submits that evidence can go on as  
trial can continue for offences other than Section 124 A IPC and no prejudice will

:: 2 ::

be caused to the accused if other formal witnesses are examined, who would have to be examined regardless of section 124A IPC.

Ld. Counsel for the accused submits that this cannot be done as he would have to disclose his defence while examining the witnesses and it would prejudice his case. Ld. Counsel for the accused further submits that in exceptional circumstances he concedes to the examination and discharge of the two witnesses i.e. Sh. Rajnish Kumar Mishra, Chief Proctor in JNU, and Mohd. Wasim Ali, Proctor in Aligarh Muslim University, who are present in court as he does not have to cross-examine them. However, for other witnesses, he has objection.

Accordingly, in view of the submissions of Ld. Special Public prosecutor and Ld. Counsel for accused, Sh. Rajnish Kumar Mishra and Mohd. Wasim Ali are examined, cross-examined and discharged as PW-17 and PW-18. However, PWs-Sh. Pritish Kaushik and MHCM/HC Ravinder are discharged unexamined for today only.

Put up for orders on the question of continuation of the trial on 10.06.2022. The date already fixed i.e. 08.06.2022 stands cancelled.

(Amitabh Rawat )  
Addl. Sessions Judge-03  
Shahdara District, Karkardooma Courts  
Delhi/06.06.2022